

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **03.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

---

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

---

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/428/2020  
NAME OF PETITIONER : Seaport Lines India Pvt Ltd  
NAME OF RESPONDENT : Oren Hydro Carbons Pvt Ltd  
SECTION : Sec 9 of IBC, 2016

---

**ORDER**

Ld. Counsel for the parties are present through video conferencing mode.

Since the Registry brings to the notice of this Tribunal that vide Order dated 24.02.2021 in IBA/938/2019, the Corporate Debtor is under the Corporate Insolvency Resolution Process and one Mr Asokan Nagarajan, whose Registration Number is IBBI/IPA-001/IP-P01403/2018-2019/12160 and the E-mail Id is fcsasokan@gmail.com has been appointed as the IRP.

In the Circumstances the Petitioner is directed to file the claim before the said IRP and the IRP to consider the same, if it is in accordance with law. In case, if the Order passed in IBA/938/2019 is set aside by any of the Appellate Authority, the same can be, ie., the Petitioner can mention the Petition before this Tribunal. With the above directions, this Petition stands **closed**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

ks

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)